and seized for violation of the law. There were 603 ongoing cases, *i.e.* 196 cases are for non-registration of the centre/clinic, 153 cases relate to non-maintenance of records, 123 cases relate to communication of sex of foetus, 37 cases relate to Advertisement about pre-natal/conception diagnostic facilities and 94 cases relate to other violations of Act/Rules.

The Pre-Conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 is a Central Act. It extends the whole of India except the State of Jammu and Kashmir, Pre-Conception and Pre-Natal, Sex Selection/Determination (Prohibition and Regulation) Act, 2002, (Act No.XXXI of 2002) on 23rd April 2002. Therefore States are not required to notify the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

Setting up of heavy industrial plant in Marathwada

2101. DR. JANARDHAN WAGHMARE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government has realized the necessity and importance of establishing heavy industries in backward regions like Marathwada in view of developing them by way of generating employment;
- (b) if so, whether Government has any plan to start a heavy industrial plant in Marathwada region where industrialists dare not venture to invest money in a heavy industry; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) to (c) Under the liberalized economic environment, investment decisions are taken by the entrepreneurs based on techno-economic considerations, which in turn depend on the initiatives of the State Governments in creating a conducive environment by way of providing infrastructural facilities and other incentives. The Central Government supplements their efforts to the extent possible by providing support/incentives under its various schemes. There is no proposal for setting up of heavy industrial plant in Marathwada at present.

Subject under ambit of Panchayats

2102. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether all the 29 subjects for which the Panchayats are responsible for under the Eleventh Schedule have actually been devolved to the Panchayats;
- (b) if so, whether the envisaged targets have been fulfilled as the financial and administrative powers are still controlled by the higher tiers of Government; and
- (c) whether the extant procedures and rustic wisdom of Sarpanches and Panches is adequate to deal with all the 29 subjects?